



2025:DHC:8544-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **FAO (COMM) 234/2023, CM APPL. 58116/2023 & CM APPL. 58118/2023**

**DEEPAK KHANDUJA** .....Appellant  
Through: Mr. M K Miglani and Mr.  
Hardik Gogia, Advs.

versus

**PUKHRAJ GULECHA AND COMPANY** .....Respondent  
Through:

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

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**23.09.2025**

**C. HARI SHANKAR, J.**

1. Learned Counsel for the appellant seeks leave to withdraw this appeal as he submits that the appeal was directed against an interim order in the suit which has subsequently been decreed and therefore the cause of action in the appeal does not survive for consideration.

2. The appeal is accordingly disposed of as withdrawn.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**SEPTEMBER 23, 2025/dsn**